

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 7th day of December, 2000

Original Application No.1372 of 2000

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Jangali S/o Sri Nam Lal,  
R/o Village Sumeri Ka Pura,  
P.O.- Unch dih Distt-Allahabad.  
(Sri SC Kushwaha, Advocate)

..... Applicant

Versus

1. Union of India through General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Divisional Superintendent Engineer(I)  
Northern Railway, New Delhi.
3. Assistant Engineer, Northern Railway,  
Panipath.

..... Respondents

O R D E R (o\_r\_a\_1)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for a direction to restrain the respondents from interfering in his peaceful functioning as a Gangman. It has also been prayed that respondents may be directed to pay him salary. It appears that before coming to this Tribunal, the applicant filed a representation dated 28-11-1998 which is pending. A copy of the representation has been filed as Annexure-A-1 to the OA. Relief has also been claimed for a direction to the respondents to decide



the representation. Considering this aspect, this application is disposed of finally with a direction to respondent no.2 to consider and decide the representation of the applicant within a month from the date of supply of a copy of this order by a reasoned order. There shall be no order as to costs.

  
Vice Chairman

Dube/